

By Circulation

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

ALLAHABAD

Review Application no. 14 of 1997

in

Original Application no. 278 of 1994.

Hon'ble Mr. T.L. Verma, Judicial Member
Hon'ble Mr. S. Dayal, Administrative Member.

Dinesh Prasad Sharma.

... Applicant

C/A In person

Versus

1. U.O.I. through Secy. of Deptt. of Telecom, New Delhi.
2. The G.M.T (North), 140 A Rajendra Nagar, Bareilly.
3. Sh. Santosh Kumar the then T.D.E., Aligarh, (now deceased).
4. The Telecom District Engineer, Aligarh.
5. Sh. Panna Lal the then A.E. Phones, Aligarh. now D.E. Phones, Nehru Place Exchange, New Delhi.

... Respondents.

C/R ...

ORDER

Hon'ble Mr. S. Dayal, Member-A.

This is an application for review under rule

(2)

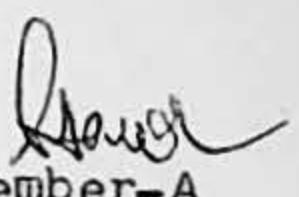
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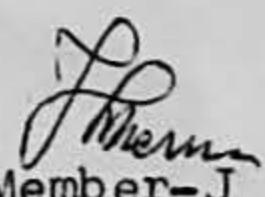
17 of the Central Administrative Tribunals (Procedure) rules 1987. This application has been filed on 24.01.97 by the applicant in O.A. no. 278 of 1994 for review of the judgment in O.A. which was delivered on 05.12.96. Copy of the judgment was ready on 27.12.96.

2. The prayer made in the review application is for review of the judgment on the basis of errors of law and facts apparent on the face of the proceedings as well as for re-hearing of the case and arguements on relevant records, claiming that no opportunity of arguement was given by the Tribunal on the record produced by the respondents.

3. We find firstly that the applicant has made a request for hearing of review application. Secondly, request has been made for re-hearing of the case. Thirdly, the review application challenges the judgment on merits. Fourthly, the language used by the applicant is disrespectful and discourteous.

4. We have considered all the above aspects and we dismiss this review application as non maintainable and misconceived.


Member-A


Member-J

Dated:- 23.04.1997
/pc/